

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 90 OF 2019 &**  
**IA NOS. 426 & 425 OF 2019**

**Dated: 2<sup>nd</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Bhadreshwar Vidyut Private Limited**

**....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Hemant Singh  
Mr. Nishant Kumar  
Mr. Tushar Srivastava  
Mr. Lakshyajit Singh

Counsel for the Respondent (s)

:

Mr. Buddy A. Ranganadhan  
Ms. Stuti Kishan for R-1

Mr. Ashish singh  
Mr. Anup Jain for R-2

**ORDER**

**IA NO. 425 OF 2019**

**(for exemption from filing certified copy of impugned order)**

Heard the learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned senior counsel appearing for the Appellant submitted that IA No.425 of 2019 (*for exemption from filing certified copy of impugned order*) may be allowed.

The submissions made by the learned senior counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant in the IA No.425 of 2019 and the reasons stated therein, IA is allowed. IA for production of certified copy is disposed of.

The learned senior counsel appearing for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks' i.e. on or before 27.05.2019.

**APPEAL NO. 90 OF 2019 &**  
**IA NO. 426 OF 2019**

List the matter on **10.05.2019** as agreed by the learned counsel appearing for both the parties.

Interim order dated 19.03.2019 is extended till the next date of hearing i.e. 10.05.2019.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/ss

**(Justice N.K. Patil)**  
**Judicial Member**